

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.
Principal Bench, New Delhi**

COURT NO. III

DATE OF HEARING : 02/02/2017.
DATE OF DECISION : 02/02/2017.

Service Tax Appeal No. 1633 of 2010

[Arising out of the Order-in-Appeal No. 312-ST/MRT-II/2010 dated 31/08/2010 passed by The Commissioner (Appeals), Central Excise Commissionerate, Meerut – II.]

CCE, Meerut – II

Appellant

Versus

M/s Jalpack India Ltd.

Respondent

Appearance

Ms. Neha Garg, Authorized Representative (DR) – for the Appellant.

None – for the Respondent.

CORAM: **Hon'ble Shri S.K. Mohanty, Member (Judicial)**
Hon'ble Shri B. Ravichandran, Member (Technical)

Final Order No. 50640/2017 Dated : 02/02/2017

Per. S.K. Mohanty :-

This appeal is directed against the order-in-appeal dated 31/08/2010 passed by The Commissioner (Appeals), Central Excise Commissionerate, Meerut – II.

2. As per Instructions issued by C.B.E.C. dated 17/12/2015 from file F. No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

(Dictated and pronounced in open court.)

(S.K. Mohanty)
Member (Judicial)

(B. Ravichandran)
Member (Technical)

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